

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

(6)

O.A. No. 520/90
T.A. No.

199

DATE OF DECISION 15.2.1991.

Shri R.Muthuraman

Petitioner Applicant

Applicant present in person. Advocate for the Petitioner(s)

Versus

Chief Secretary, Delhi Admn. Respondents

Mrs.Ashoka Jain

Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. P.K.KARTHA, VICE CHAIRMAN(J)

The Hon'ble Mr. D.K.CHAKRAVORTY, MEMBER(A)

1. Whether Reporters of local papers may be allowed to see the Judgement? *Yes*
2. To be referred to the Reporter or not? *No*
3. Whether their Lordships wish to see the fair copy of the Judgement? *No*
4. Whether it needs to be circulated to other Benches of the Tribunal?

JUDGEMENT

(JUDGEMENT OF THE BENCH DELIVERED BY HON'BLE
MR. D.K.CHAKRAVORTY, MEMBER)

The applicant is a Stenographer Grade III working in the office of the Presiding Officer, Industrial Tribunal and Labour Courts. He has earlier worked in the office of the Lt.Governor, Delhi from 1980 to 1985. In this application filed under Section 19 of the Administrative Tribunals Act, 1965, he has prayed that the respondents be directed to expunge the remarks in his Annual Confidential Reports for the period 25.7.80 to 31.12.85 written by Shri Israr Ahmed as they were not reviewed and if at all reviewed, reviewing was done by outsiders.

2. We have gone through the records of the case and have heard the applicant in person and the learned counsel of the respondents. No adverse remarks have been communicated

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to the applicant at any point of time and, therefore, the question of expunging them does not arise. The applicant stated during the hearing of the case that he had come across the assessment made about him during the years 1980 to 1985 while typing out some notes in some context and that he noticed that his overall assessment is "Average" and not "Good" or "Very Good". In case an officer is graded as "Average", it does not mean that it amounts to adverse remarks. There is no merit in the present application and the same is dismissed. There will be no order as to costs.

Decided 15/2/81

(D.K.CHAKRAVORTY)

MEMBER

Decided 15/2/81

(P.K.KARTHA)

VICE CHAIRMAN